

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 119 of 2015

Dated: 29th February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

BMM Ispat Ltd.

...Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anantha Narayana

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.2

ORDER

Learned counsel for respondent No.2 seeks two weeks time to file reply. He may file the same on or before 15.03.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 30.03.2016 after serving copy on the other side.

List the matter on **04.04.2016**. In the meantime, pleadings be completed.

(I. J. Kapoor)
Technical Member
ts/vg

(Justice Ranjana P. Desai)
Chairperson